

HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

NOTIFICATION

No. 09

Dated: 16.01.2026

In exercise of the powers conferred under Rule 3-A of Chapter-6, Part-B, Punjab and Haryana High Court Rules and Orders, Volume V, Hon'ble the Chief Justice has been pleased to order that Number on Rolls (NoR) in respect of **Ms.Simranjit Kaur, Advocate, (Enrolment No.PH/3007/2024, Number on Rolls (NoR)- PH240732, allotted vide Notification No.212 dated 18.11.2024)** has been made non-functional, upon her joining as Translator (Punjabi) in the Punjab and Haryana High Court, Chandigarh with effect from 21st November, 2025.

BY ORDER OF HON'BLE THE CHIEF JUSTICE.


14-1-2026.
(REGISTRAR GENERAL)

Endst.No. 678 XIII.D [Rules (ROA)] / 8-R

Dated: 16.01.2026

Copy forwarded to:-

1. The Controller, Printing and Stationery Department, Punjab with the request that the notification may be published in Punjab Gazette Part-III.
2. The Controller, Printing and Stationery Department, Haryana with the request that the notification may be published in Haryana Gazette Part-III.
3. The Controller, Printing and Stationery Department, U.T. Chandigarh with the request that the notification may be published in U.T. Chandigarh Gazette Part-III.
4. The Chairman, Bar Council of Punjab and Haryana, Law Bhawan, Sector-37-A, Chandigarh for information.
5. The President, Punjab and Haryana High Court Bar Association, Chandigarh for information.
6. Superintendent Lok Adalat, Litigation, Computer, DRR & CRC Branches of this Court for information.


14-1-2026.
(REGISTRAR GENERAL)